

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA



OA. 350/1362/2019

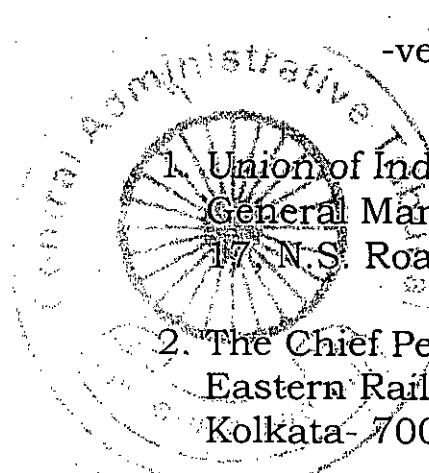
Date of order: 13.11.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Apu Das, son of late Narayan Chandra Das, by faith-Hindu, by occupation- unemployed youth, residing at P.O. & P.S. – Lalgola, Vill- Srimantapur, Dist- Murshidabad- 742148.

.....Applicant.

-versus-



1. Union of India, through the General Manager, Eastern Railway, 17, N.S. Road, Kolkata- 700001.
2. The Chief Personnel Officer, Eastern Railway, Fairlie Place, Kolkata- 700001.
3. The Divisional Railway Manager, Eastern Railway, Sealdah Division, Sealdah, Kolkata- 700014.
4. The Sr. Divisional Personnel Officer, Eastern Railway, Sealdah Division, Sealdah, Kolkata- 700014.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Despite service none appears on behalf of the respondents.

2. Affidavit of service filed by the applicant is taken on record.

3. This OA has been filed to seek the following reliefs:

"8(a) To issue direction upon the respondent authorities to consider the representation, dtd. 10.6.19 for appointment on compassionate ground forthwith;

(b) To issue further direction upon the respondent authorities to consider the compassionate appointment on compassionate ground, according to his educational qualification certificate which has been submitted by the applicant to the respondent authority. So applicant appointment may be considered forthwith;

(c) Any other order or further order or orders as Your Lordships may deem fit and proper under the circumstances of the case;

(d) To produce connected departmental record at the time of hearing."

4. Since the applicant has preferred a representation on 10.06.2019 seeking the same benefits as in the present OA, and the representation is yet to be disposed of and since no fruitful purpose would be served by calling for a reply in this matter unless the representation is decided by the respondent authorities, we propose to dispose of the OA at the admission stage itself.

5. Accordingly, we direct the concerned respondent no. 2 or any other competent authority to consider the grievance of the applicant as highlighted in his representation dated 10.06.2019 and decide the same in according with law issuing an appropriate reasoned and speaking order, within a period of 3 months from the date of receipt of copy of this order.

6. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration by the respondents.

7. This OA accordingly stands disposed of. No costs.

**(Dr. Nandita Chatterjee)**  
**Member (A)**

**(Bidisha Banerjee)**  
**Member (J)**

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